COMMITTEE ON SUBORDINATE LEGISLATION

(2025-2026)

(EIGHTEENTH LOK SABHA)

FIRST REPORT

ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN TWENTY-SIXTH REPORT (SEVENTEENTH LOK SABHA) ON STATUS OF FRAMING OF SUBORDINATE LEGISLATION VIZ. RULES/REGULATIONS/STATUTES/ ORDINANCES ETC. UNDER THE NATIONAL INSTITUTE OF DESIGN ACT, 2014 AS AMENDED IN 2019.

(PRESENTED TO LOK SABHA ON 19.08.2025)



LOK SABHA SECRETARIAT

NEW DELHI

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MEMBERS OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2025-26)

- 1. Shri Balashowry Vallabhaneni, Chairperson
- 2. Shri Karti P Chidambaram
- 3. Shri Satish Kumar Gautam
- 4. Dr. Mohammad Jawed
- 5. Shri Dhairyasheel Sambhajirao Mane
- 6. Ms. Mahua Moitra
- 7. Shri N.K. Premachandran
- 8. Shri Rajeev Rai
- 9. Shri A. Raja
- 10. Shri Madhavaneni Raghunandan Rao
- 11. Dr. Alok Kumar Suman
- 12. Shri Vivek Thakur
- 13. Shri Rajesh Verma
- 14. Vacant
- 15. Vacant

SECRETARIAT

Shri Srinivasulu Gunda - Joint Secretary

2. Smt. Jagriti Tewatia - Director

3. Shri Maya Ram - Deputy Secretary

4. Shri Satish Kumar - Executive Officer

<u>INTRODUCTION</u>

I, the Chairperson, Committee on Subordinate Legislation (2025-26) having been authorised by the Committee to present the Report on their behalf, the First Report on the action taken by the Government on the Observations/ Recommendations contained in Twenty-sixth Report (Seventeenth, Lok Sabha) on Status of framing of Subordinate Legislation viz. Rules/Regulations/Statutes/ Ordinances Etc. under the National Institute of Design Act, 2014 as amended in 2019.

- 2. This Report relates to the action taken by the Government on the Observations/ Recommendations of the Committee contained in The Twenty-sixth Report (Seventeenth Lok Sabha) which was presented to Lok Sabha on 24.03.2023.
- 3. The Report was considered and adopted by the Committee at their sitting held on 18.08.2025.
- 4. An analysis of the Action Taken by Government on the Observations/ Recommendations contained in the Twenty sixth Report of the Committee (Seventeenth Lok Sabha) is given in **Appendix II** of the Report.

New Delhi; 18 August, 2025 27 Sravana, 1947 (Saka) BALASHOWRY VALLABHANENI Chairperson, Committee on Subordinate Legislation

REPORT

CHAPTER-I

This Report of the Committee on Subordinate Legislation deals with the Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Committee which was presented to Lok Sabha on 24.03.2023. The Twenty- sixth Report dealt with the status of framing of Subordinate Legislation viz. Rules/Regulations/Statutes/Ordinances etc. under the National Institute of Design Act, 2014 as amended in 2019 being administered by the Ministry of Commerce and Industry, Government of India.

- 2. The shortcomings observed in each of the above *viz* status of framing of Rules/Regulations/ Statutes/Ordinances and the Observations/Recommendations made by the Committee in respect of these shortcomings are contained in para Nos. 22 to 28 of the Twenty- sixth Report (Seventeenth Lok Sabha). The Report, after presentation, was forwarded to the Ministry of Commerce and Industry for implementation of the recommendations contained therein. The Ministry of Commerce and Industry <u>vide</u> their OM No. F. No. P-24024/53/2020-IPR.V dated 29th August,2023 furnished their action taken replies on the Observations/Recommendations contained in the Report.
- 3. Replies to the observations/recommendations contained in the Report have been categorized as follows:
 - (i) Observations/Recommendations which have been accepted by the Government

SI. Nos. 22-28 Total: 07

(ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply.

Sl. No. Nil Total: 00

(iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee

Sl. Nos. Nil Total:00

(iv) Observations/Recommendations in respect of which final replies of the Government are still awaited

SI. Nos. Nil Total:00

- 4. The main Observations/Recommendations made by the Committee in its Twenty-sixth Report (Seventeenth Lok Sabha) pertaining to the "Status of Framing of Subordinate Legislation viz. Rules/regulations/statutes/ordinances etc. under the National Institute of Design Act, 2014 as amended in 2019" and the Action Taken thereon by the Ministry of Commerce and Industry are briefly given in succeeding paragraphs.
- The Committee were surprised to note that the requisite Statutes/Ordinances for the four new NIDs were yet to be framed even after 2 years, 7 months of the commencement the amendment Act. The Committee had noted that under Section 10 of the Act, the Governing Council and the Senate of the Institute are established, Section 17 of the Act deals with functions, powers and duties of the Chairperson of the Governing Council, Section 18 of the Act deals with powers and duties of the Director of the Institute and Section 29 empowers the Governing Council to frame statutes and ordinances on matters enumerated under Section 28 of the NID Act, such as-formation of Department of teaching, fees to be charged, institution of fellowship, scholarship, medals and prizes, qualifications of teachers of the Institute, Classification, Method of appointment etc., reservation of posts for SC,ST and OBC, Constitution of pension, insurance and provident funds for the benefits of teachers, establishment and maintenance of halls and hostels etc., manner of filling up of vacancies among Members of the Governing Council, allowances to be paid to the Chairperson and Members of the Governing Council, Meeting of Governing Council, Senate or any Committee etc. Similarly, Ordinances of each Institute may provide for the matters as elaborated under Section 30 of the Act, such as admission of the students to the Institute, courses of study to be laid down for all degrees, conditions for award of fellowships, scholarships, exhibitions, conduct of examinations, maintenance of disciplines among the students of the Institute etc. Further the proviso to sub-section (1) of Section 29 of the Act states that, the first Statute of each Institute shall be framed by the Governing Council with the previous approval of the Visitor and a copy of the same shall be laid as soon as may be before each House of Parliament. As per sub-section (1) of Section 40 of the Act, every Statute and Ordinance under the Act shall be published in the Official Gazette and laid in both Houses of Parliament. Thus, it was evident from the provisions of the NID (Amendment) Act, 2019 that each Institute is required to frame Statutes and Ordinances and publish them in the Official Gazette and lay the same in both Houses of Parliament. In the absence of Statutes/Ordinances, the Committee were astonished as to how these powers and duties which are very crucial for the day to day working of these premier Institutes are determined. The Committee had strongly held that without Statutes and Ordinances, the Governing Council and the Senate of NIDs might become a parallel body running the Institute in an ad-hoc manner.

The then submission of the Department to the Committee that "both the Statutes and Ordinances are to be framed by the respective bodies of the Institute i.e. the Governing Council and the Senate, therefore, these may not be considered under the ambit of Subordinate legislation for functioning of an Autonomous institute as these are requirements and stipulations which the institute needs to frame for their regular functioning", was found by the Committee as totally misplaced. The Committee had, thus expressed its anguish over such casual perception of the Ministry especially when

the exercise of framing of all the required subordinate legislation viz. Rules, Statutes, Ordinances etc. have already been undertaken by the Ministry earlier in the case of NID Ahmedabad established under the original Act i.e. NID Act,2014. The Committee had, therefore, not accepted the contention of the Ministry/Department in this regard and were of the view that the NIDs/Senate/Governing Council derives its power from the provisions of the Act and has to discharge its duties by exercising the power of delegated legislation as prescribed in the Parent Act.

The Committee were of the view that the slow pace of framing rules/ regulations/ statues/ ordinances negates the very purpose of the important provisions of the legislation passed by the Parliament. The Committee had, thus pointed out that since the Amendment Act being a very important law dealing with four new Institutes of National Importance, the framing of Rules/ Statutes/ Ordinances in this regard could have been initiated simultaneously with the drafting of the proposed Amendment Act, as the Statues and ordinances with respect to NID Ahmedabad were already in existence and are being implemented effectively. Thus framing of Statutes and Ordinances for the four new NIDs on the pattern of Statutes/ Ordinances, which are already in existence for NID, Ahmedabad could have been ready by the time the Amendment Act was passed by the Parliament. The Committee had, therefore, strongly recommended to the Ministry of Commerce and Industry/ DPIIT to take immediate steps, without any further delay to finalise and notify the Statutes/ Ordinances and lay them before both Houses of Parliament within six months of presentation of the Report to the House.

6. In response to the above recommendations, the Ministry of Commerce and Industry *vide* their action taken reply dated 29.08.2023 have stated as under:-

"The two Rules for each four new National Institute of Designs (NIDs) have already been framed and notified on 30.12.2020 by this Department and laid on the Table of both the Houses of the Parliament. Concerted efforts are on to frame the first statutes of all the four new NIDs.

The first draft Statutes was prepared by all four new NIDs, with consultation of NID Division, DPIIT and approved in their respective Meeting of the Governing Councils all these new 4 NIDs. The draft Statutes were sent to M/o Law for vetting on 31.08.2022. M/o Law, however, returned the first draft Statutes on 21.11.2022 with various observations on the same and suggested various changes/addition/deletion in the draft. Accordingly, the file was again referred to Legislative Department on 19.01.2023 for vetting the revised draft first Statutes of new NIDs. Legislative Department vetted the English version of draft first Statutes of NID Assam and requested to carry out the changes for other NIDs accordingly. After obtaining approval of Hon'ble Minister for Commerce & Industry, the bilingual draft statutes were sent to the Visitor (Hon'ble President of India) on 02.03.2023 for approval. The approval of the Visitor (President of India) to the first statutes was obtained on 23.3.2023 and the First Statutes have also been notified by all the new NIDs (NID, Assam- 06.04.2023, NID, Haryana-06.04.2023, NID, AP- 17.04.2023 and NID, MP-18.04.2023). The first Statutes of all new NIDs have been laid on the table of both the Houses of the Parliament,

vide Rajya Sabha Bulletin dated 28.07.2023 and Lok Sabha Bulletin dated 03.08.2023.

All the new NIDs have been advised by this Department to take immediate action for framing and notifying their first Ordinance in order to lay in both the Houses of the Parliament. NIDs are under process to obtain the approval of GC for finalizing their first Ordinances which is expected to be laid in Parliament during winter session which is generally held during December every year".

7. The Ministry further updated the status w.r.t. framing of First Ordinance by the New NIDs *vide* O.M. dated 01.01.2024 as under: -

"NID-Assam & NID- Andhra Pradesh have got approval from their Governing Council in r/o their first Ordinances and submitted to the department for vetting by Legislative Department. The draft First Ordinance in r/o NID-Assam and NID-Andhra Pradesh has been sent to Legislative Department on 28.12.2023 for vetting. Further, NID MP has taken up their first Ordinance framed by Senate in their GC meeting held on 12.12.2023 for which minutes are under finalisation. Whereas, the Senate of NID Haryana has framed the first Ordinance which is proposed to he placed in next meeting of GC to be held shortly. After signing of minutes of GC of NID MP and Haryana, their first Ordinance will be referred to M/o L&J for vetting before notification. As such, it may be seen that some more time is required to completion of process for notifying of first Ordinances of all four new NIDs and laying them in Parliament."

The Ministry has thus sought extension of three months time w.e.f. 01.01.2024 upto 31.03.2024 to complete the framing/ laying of all Ordinances contemplated under the NID (Amendment) Act, 2019.

- 8. The Committee in their Original Report (26th Report, Seventeenth Lok Sabha) had recommended to the M/o Commerce & Industry/ DPIIT to take immediate steps to finalise and notify the Statutes/ Ordinances as required to be framed under NID (Amendment) Act, 2019 for the four new NID i.e. NID-Assam, NID-Haryana, NID- Andhra Pradesh and NID- Madhya Pradesh and lay them before both the Houses of Parliament.
- 9. The Committee note with satisfaction from the action taken reply furnished by the Ministry vide O.M. dated 29.08.2023 that the first Statutes have been notified by all the four new NIDs i.e. Assam and Haryana on 06.04.2023, NID-Andhra Pradesh on 17.04.2023 and NID-Madhya Pradesh on 18.04.2023 and the same have also been laid on Rajya Sabha on 28.07.2023 and in Lok Sabha on 03.08.2023.
- 10. The Committee are, however, concerned to note that the Ordinances as required to be framed under the NID (Amendment) Act, 2019 by all the new NIDs have not yet been notified and laid before both Houses of Parliament and the Ministry in their action taken reply has informed that the Committee that all the

new NIDs are under process to obtain the approval of Governing Council (GC) for finalising their first Ordinance which is expected to be laid in Parliament during Winter Session. The Committee, however, note that as assured by the Ministry, the Ordinances were not laid in Winter Session and the Ministry has, instead, vide their subsequent O.M. dated 01.01.2024, 02.04.2024, and 28.06.2024 sought extension of time of three months each upto 30.09.2024 from the Committee in order to complete framing of all the Ordinances contemplated under the NID(Amendment) Act, 2019. The Ministry vide their O.M. dated 01.10.2024 further submitted that the Ordinance of three new NIDs i.e. NID-Madhya Pradesh and NID-Assam & NID- Andhra Pradesh have been notified and laid before both the Houses of Parliament on 30.07.2024 and 06.08.2024 respectively and the Ministry has also sought further extension of time upto 31.12.2024 for notifying the First Ordinance of NID- Haryana which were laid in Lok Sabha on 17.12.2024 vide DPIIT O.M. dated 31.12.2024 i.e. almost after 5 years when the NID (Amendment) Act, 2019 notified.

- 11. The Committee, thus, while being satisfied to note that the M/o Commerce & Industry/ DPIIT have finally notified and laid the first Statutes and Ordinances before Rajya Sabha and Lok Sabha, are also concerned to note that the framing and laying of first Ordinance has been completed after delay of almost 5 years The Committee may, therefore, like to reiterate that the slow pace of framing of subordinate legislation negates the very purpose of the important provisions of the legislation passed by the Parliament and recommend the Ministry to ensure that get the process of framing and laying of all the required statutory subordinate legislation are competed within the stipulated time frame.
- 12. The Observations/Recommendations made by the Committee and the Action Taken Replies received from the Ministry concerned have been reproduced in the subsequent Chapters of the Report.

CHAPTER II

OBSERVATIONS/ RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

OBSERVATIONS/ RECOMMENDATIONS

The Committee note that the National Institute of Design (NID) Act,2014 was amended in 2019, which was enacted on 29.11.2019 and notified on 03.12.2019. This Act come into effect on 13.01.2020. The Committee also observe that Section 29 of the Act empowers the Governing Council of the Institutes to frame the Statutes on the subjects mentioned in Section 28 whereas Section 31 empowers the Senate of the Institute to make Ordinances on the subjects matter mentioned in Section 30. Further Section 40 of the Act mandates that every Statute or Ordinance made under the Act shall be published in the Official Gazette and laid on the Table of both Houses of Parliament. Further Section 38 Clause (1) and Clause (2)(a),(b) and (c) give power to the Central Government to make rules and Clause (3) of section 38 mandates the Central Government to lay all those rules framed under this Act before each House of Parliament.

(Recommendation Para No. 22)

The Committee find that two Rules for each four new National Institute of Designs (NIDs) had been framed and notified on 30.12.2020 by the Department and laid on the table of both Houses of Parliament, i.e. in the Lok Sabha on 17.03.2021 and in Rajya Sabha on 19.03.2021. As per procedure, the rules are to be framed within 6 months of the Act coming into force i.e. by 14 July, 2020, and if for unavoidable reasons it is not possible for the Department to frame rules within the prescribed time limit of 6 months, they should after the expiration of 6 months explain the reasons to the Committee and seek extension of time from them i.e. w.e.f. 14.07.2020 for a period of 3 months at a time.

The Committee are concerned to note that the Ministry/Department delayed framing of Rules by more than 5 months and laid the rules in both the Houses of Parliament after a delay of 8 months. Further, the Ministry could neither complete the task of framing of rules/regulations within six months period nor they did follow the laid down procedure of seeking extension of time for framing of rules from the Committee. The Committee are thus of the view that the matter relating to framing of rules under the Act has been dealt with by the Ministry/Department in a very casual manner and no serious attention is paid for expeditious rule making. The Committee, would thus like to reiterate its oft-repeated recommendation that the Ministry/Department should ensure framing of Rules/Regulations etc. within a period of six months of the Act coming into force and in case the Ministry/Department fails to frame the rules within the prescribed period of six months, they should invariably seek extension of time from the Committee.

(Recommendation Para No. 23)

The Committee also find that Statutes for NID, Ahmedabad had been framed in 2017 and 2020. However, the Committee are surprised to note that the requisite Statutes/Ordinances for the four new NIDs are yet to be framed even after 2 years, 7 months of the commencement the amendment Act. The Committee note that under Section 10 of the Act, the Governing Council and the Senate of the Institute are established. Section 17 of the Act deals with functions, powers and duties of the Chairperson of the Governing Council, Section 18 of the Act deals with powers and duties of the Director of the Institute and Section 29 empowers the Governing Council to frame statutes and ordinances on matters enumerated under Section 28 of the NID Act, such as- formation of Department of teaching, fees to be charged, institution of fellowship, scholarship, medals and prizes, qualifications of teachers of the Institute, Classification, Method of appointment etc., reservation of posts for SC,ST and OBC, Constitution of pension, insurance and provident funds for the benefits of teachers, establishment and maintenance of halls and hostels etc., manner of filling up of vacancies among Members of the Governing Council, allowances to be paid to the Chairperson and Members of the Governing Council, Meeting of Governing Council, Senate or any Committee etc. Similarly, Ordinances of each Institute may provide for the matters as elaborated under Section 30 of the Act, such as admission of the students to the Institute, courses of study to be laid down for all degrees, conditions for award of fellowships, scholarships, exhibitions, conduct of examinations, maintenance of disciplines among the students of the Institute etc. Further the proviso to sub-section (1) of Section 29 of the Act states that, the first Statute of each Institute shall be framed by the Governing Council with the previous approval of the Visitor and a copy of the same shall be laid as soon as may be before each House of Parliament. As per subsection (1) of Section 40 of the Act, every Statute and Ordinance under the Act shall be published in the Official Gazette and laid in both Houses of Parliament. Thus, it is evident from the provisions of the NID (Amendment) Act, 2019 that each Institute is required to frame Statutes and Ordinances and publish them in the Official Gazette and lay the same in both Houses of Parliament. In the absence of Statutes/Ordinances, the Committee are astonished as to how these powers and duties which are very crucial for the day to day working of these premier Institutes are determined. The Committee strongly hold that without Statutes and Ordinances, the Governing Council and the Senate of NIDs might become a parallel body running the Institute in an ad-hoc manner.

(Recommendation Para No. 24)

The submission of the Department to the Committee that "both the Statutes and Ordinances are to be framed by the respective bodies of the Institute i.e. the Governing Council and the Senate, therefore, these may not be considered under the ambit of Subordinate legislation for functioning of an Autonomous institute as these are requirements and stipulations which the institute needs to frame for their regular functioning", is thus totally misplaced. The Committee thus express its anguish over such casual perception of the Ministry especially when the exercise of framing of all the required subordinate legislation viz. Rules, Statutes, Ordinances etc. have already been undertaken by the Ministry earlier in the case of NID Ahmedabad established under the original Act i.e. NID Act,2014. The Committee, therefore, does not accept the contention of the Ministry/Department in this regard. The NIDs/Senate/Governing Council derives

its power from the provisions of the Act and has to discharge its duties by exercising the power of delegated legislation as prescribed in the Parent Act. The Committee thus, with utmost seriousness note that the delay in framing, notifying and laying of the Statutes/Ordinances on the Table of Parliament reflects lack of sincere and concerted efforts on the part of the Department for Promotion of Industry and Internal Trade (DPIIT) in fully implementing all provisions of the NID (Amendment) Act, 2019.

(Recommendation Para No. 25)

Committee are further compelled to conclude that The either Ministry/Department is not aware of the procedure laid down in Para 11.3.2 of the Manual of Parliamentary Procedure to be followed by all Ministries/Departments of Government of India, pertaining to framing of Subordinate Legislation as the Ministry neither framed the rules, Statutes and Ordinances within the prescribed time limit of 6 months nor did seek extension of time from the Committee after expiry of 6 months. The first communication dated 28th October,2021 for seeking extension of time from the Committee was received after a delay of more than one year and 3 months. The Committee, took a considerate view and approved seven ex-post-facto extensions of 3 months each w.e.f. 14.07.2020 and another 3 extensions of 3 months each upto 13.01.2023 to the Ministry/Department in order to complete all the formalities for framing, notifying and laying of all subordinate legislations i.e. Statutes/Ordinances contemplated under the NID (Amendment) Act, 2019.

(Recommendation Para No. 26)

The Committee are however perturbed to note that even after seeking 10 extensions and also almost after 9 months of the briefing Meeting held on 03 June, 2022, where the Secretary, Department for Promotion of Industry and Internal Trade had assured the Committee that the Statutes and Ordinances would be in place by August, 2022, the Ministry has again vide its latest Communication dated 08 February,2023 sought another extension upto 13.04.2023 on the ground that the proposal has been once again referred to the Legislative Department on 19.01.2023 for vetting draft first Statutes of new NIDs. The Committee are concerned to note that the Ministry, vide OM dated 20 October, 2022 had informed the Committee that the Ordinances of the respective Institutes would be framed after notification of their first Statutes.

(Recommendation Para No. 27)

The Committee are of the view that the slow pace of framing rules/ regulations/statutes/ordinances negates the very purpose of the important provisions of the legislation passed by the Parliament. The Committee would also like to point out that since the Amendment Act being a very important law dealing with four new Institutes of National Importance, the framing of Rules/Statutes/Ordinances in this regard could have been initiated simultaneously with the drafting of the proposed Amendment Act, as the Statutes and Ordinances with respect to NID Ahmedabad were already in existence and are being implemented effectively. Thus framing of Statutes and Ordinances for the four new NIDs on the pattern of statutes/ordinances, which are already in existence for NID, Ahmedabad could have been ready by the time the Amendment Act was passed by the Parliament. The Committee, therefore, would like to

strongly recommend to the Ministry of Commerce and Industry/DPIIT to take immediate steps, without any further delay to finalise and notify the statutes/ ordinances and lay them before both the Houses of Parliament within 6 months of presentation of the Report to the House. The Committee would like to be apprised of the conclusive action taken in this regard.

(Recommendation Para No. 28)

9. In response to the above recommendations, the Ministry of Commerce and Industry *vide* their action taken reply dated 29.08.2023 have stated as under:-

"All the new NIDs have been advised by this Department to take immediate action for framing and notifying their first Ordinance in order to lay in both the Houses of the Parliament. NIDs are under process to obtain the approval of GC for finalizing their first Ordinances which is expected to be laid in Parliament during winter session which is generally held during December every year".

ACTION TAKEN REPLY OF THE GOVERNMENT

The two Rules for each four new National Institute of Designs (NIDs) have already been framed and notified on 30.12.2020 by this Department and laid on the Table of both the Houses of the Parliament. Concerted efforts are on to frame the First statutes of all the four new NIDs.

The first draft Statutes was prepared by all four new NIDs, with consultation of NID Division, DPIIT and approved in their respective Meeting of the Governing Councils all these new 4 NIDs. The draft Statutes were sent to M/o Law for vetting on 31.08.2022. M/o Law, however, returned the first draft Statutes on 21.11.2022 with various observations on the same and suggested various changes/addition/deletion in the draft. Accordingly, the file was again referred to Legislative Department on 19.01.2023 for vetting the revised draft first Statutes of new NIDs. Legislative Department vetted the English version of draft first Statutes of NID Assam and requested to carry out the changes for other NIDs accordingly. After obtaining approval of Hon'ble Minister for Commerce & Industry, the bilingual draft statutes were sent to the Visitor (Hon'ble President of India) on 02.03.2023 for approval. The approval of the Visitor (President of India) to the first statutes was obtained on 23.3.2023 and the First Statutes have also been notified by all the new NIDs (NID, Assam- 06.04.2023, NID, Haryana- 06.04.2023, NID, AP- 17.04.2023 and NID, MP- 18.04.2023). The first Statutes of all new NIDs have been laid on the table of both the Houses of the Parliament, vide Rajya Sabha Bulletin dated 28.07.2023 and Lok Sabha Bulletin dated 03.08.2023. All the new NIDs have been advised by this Department to take immediate action for framing and notifying their first Ordinance in order to lay in both the Houses of the Parliament. NIDs are under process to obtain the approval of GC for finalizing their first Ordinances which is expected to be laid in Parliament during winter session which is generally held during December every year."

(Ministry of Commerce & Industry OM No. P-24024/53/2020-IPR.V dated 29.08.2023)

CHAPTER III

OBSERVATIONS/ RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

-NIL-

CHAPTER IV

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

-NIL-

CHAPTER V

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

New Delhi; 18 August, 2025

BALASHOWRY VALLABHANENI CHAIRPERSON, 27 Sravana, 1947 (Saka) COMMITTEE ON SUBORDINATE LEGISLATION

APPENDIX-I

MINUTES OF THE FIFTH SITTING OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2025-2026)

The fifth sitting of the Committee on Subordinate Legislation (2025-26) was held on Monday, the 18th August, 2025 from 1500 hrs. to 1530 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT	
Shri Balashowry Vallabhaneni	<u>Chairperson</u>

DDEAENT

MEMBERS

- 2. Shri Karti P Chidambaram
- 3. Dr. Mohammad Jawed
- 4. Shri N.K. Premachandran
- 5. Shri Madhavaneni Raghunandan Rao
- 6. Dr. Alok Kumar Sumna
- 7. Shri Vivek Thakur

SECRETARIAT

- 1. Smt. Jagriti Tewatia Director
- 2. Shri Shailendra Priyadarshi Deputy Secretary
- 2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee then considered the following draft Reports:-
 - (i) First Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty sixth Report (17th Lok Sabha) of the Committee on Subordinate Legislation.

(ii)	XX	XX	XX	XX
(iii)	XX	XX	XX	XX
(iv)	XX	XX	XX	XX

3. After deliberations, the Committee adopted the above draft Reports without any modification. The Committee also authorized the Chairperson to present the same to the House.

The Committee then adjourned.

APPENDIX-II (Vide Para 4 of the Introduction of the Report)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THE TWENTY FOURTH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION (SEVENTEENTH LOK SABHA)

1	Total No. of Observations/Recommendations made				
II	Recommendations that have been accepted by the Government	7			
	[vide recommendations at SI. Nos.1.4, 1.5, 2.4, 2.6 and 2.9] Percentage of total	100%			
III	Recommendations which the Committee do not want to pursue in view of Government replies	NIL			
	Percentage of total	0%			
IV	Recommendations in respect of which replies of Government have not been accepted by the Committee	NIL			
	Percentage of total	0%			
V	Recommendations in respect of which final replies of Government are still awaited	NIL			
	Percentage of total	0%			